

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
CREATIVE LOOMS AND CRAFTS PRIVATE LIMITED

| RELEVANT PARTICULARS | |
|--|---|
| 1. Name of Corporate Debtor | CREATIVE LOOMS AND CRAFTS PRIVATE LIMITED |
| 2. Date of incorporation of Corporate Debtor | 30-07-1983 |
| 3. Authority under which Corporate Debtor is incorporated/registered | ROC, Delhi |
| 4. Corporate Identity Number of Corporate Debtor | CIN:U74899DL1983PTC016257 |
| 5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor | REGISTERED ADDRESS: H- 2, Pushpanjali, Dwarka Highway, Next to Bharat Petroleum, New Delhi, Delhi-110061 |
| 6. Insolvency Commencement Date in respect of the Corporate Debtor | 31-05-2024 (Date of Receipt of Order from NCLT Court Officer: 03-06-2024) |
| 7. Estimated date of closure of Insolvency Resolution Process | 27-11-2024 (180th day from the date of Commencement of Insolvency Resolution Process) |
| 8. Name and registration number of the Insolvency Professional acting as interim resolution professional | MR. NARESH KUMAR MUNJAL REGD NO- IBBI / IPA-001 / IP-P00362/2017-2018/10620 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | 125, Second Floor, Kailash Hills, New Delhi, National Capital Territory of Delhi, 110065. Email: nkmunjalcacs@yahoo.co.in |
| 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional | 125, Second Floor, Kailash Hills, New Delhi, National Capital Territory of Delhi, 110065. Email: cirp.clcpl@gmail.com |
| 11. Last date for submission of claims | 14-06-2024 |
| 12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional | Not Applicable as per information available with IRP. |
| 13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class) | NA |
| 14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at: | a) To Download the relevant Forms the Web link is: https://ibbi.gov.in/en/home/downloads b) Not applicable as per information available with IRP |

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court IV has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s CREATIVE LOOMS AND CRAFTS PRIVATE LIMITED on 31st May 2024.

The creditors of M/s CREATIVE LOOMS AND CRAFTS PVT LTD, are hereby called upon to submit their claims with proof on or before 14th June, 2024, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workman and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04.06.2024

(Naresh Kumar Munjal)
Interim Resolution Professional
In the Matter of M/s Creative Looms and Crafts Pvt Ltd.
Regn. No. IBBI / IPA-001 / IP-P00362/2017-2018/10620



Canara Bank Specialised SME III Faridabad, 1F/20, NIT Faridabad Haryana -121001 (DP Code: 18238)

GOLD AUCTION

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices sent to them by registered post have been returned undelivered, to the Bank. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before 12.06.2024 (date) failing which the said security shall be sold by the Bank in public auction at the cost of the borrower at the Bank's premises at 3:00 PM on 12.06.2024 or at any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

| S.No. | Date of Loan | Loan Number | Name and address of the borrower | Liability (Rs.) |
|-------|--------------|--------------|---|-----------------|
| 1. | 30.09.2023 | 164003837397 | Smt. Neha Gupta R/o H.No. 296, Ward No.8, Bania Wala Balabgarh, C 557, Chawla Colony, Balabgarh, Faridabad -121004. | Rs. 2,67,428.00 |

Date: 05.06.2024 Authorised Officer, Canara Bank

OFFICE OF THE RECOVERY OFFICER-I
DEBTS RECOVERY TRIBUNAL DEHRADUN
Paras Tower, 2nd Floor, Majra Niranjanpur, Saharanpur Road, Dehradun

DEMAND NOTICE

Notice Under Sections 25 To 28 Of The Recovery Of Debts & Bankruptcy Act, 1993 And Rule 2 Of Second Schedule To The Income Tax Act, 1961.
RC/207/2020 Date: 30.05.2024

Indian Bank Erstwhile Allahabad Bank
Versus
Shri Vinay Kumar Jain & Ors.

CD No.3: M/s G.R. Realcon Pvt Ltd C-60 Sikka House Preet Vihar Vikas Marg New Delhi.
CD No.4: Shri Gurvinder Singh Sikka C-60 Sikka House Preet Vihar Vikas Marg New Delhi.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the presiding Officer, DEBTS RECOVERY TRIBUNAL DEHRADUN in OA/391/2019 an amount of **Rs. 31,93,227.40** (Rupees Thirty One Lakhs Ninety Three Thousands Two Hundred Twenty Seven And Paise Forty Only) along with pendentile and future interest @ 8.70 % Simple Interest Yearly w.e.f. 30.10.2019 till realization and costs of **Rs. 79,850.00** (Rupees Seventy Nine Thousands Eight Hundred Fifty Only) has become due against you (Jointly and severally/fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **09.08.2024 at 10.30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceeding taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **30.05.2024**
Recovery Officer
Debts Recovery Tribunal Dehradun

INDUSIND BANK FINANCIAL RESTRUCTURING & RECONSTRUCTION GROUP, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of immovable properties mortgaged to IndusInd Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules 2002. Notice is hereby given to the public in general and to the Borrower / Mortgagees / Guarantors in particular that the Authorised Officer of IndusInd Bank Limited has taken **Physical Possession** of the following property(ies) mentioned pursuant to demand raised vide notice issued under Section 13(2) of the Act in the following loan account with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS" for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the said property(ies). The sale of the below mentioned properties shall be conducted by way of E-auctions through web portal: <https://www.bankauctions.com>

| Sr. No. | Loan Account No./Name of the Borrower(s)/Co-Borrower(s) & Address | Address of the Secured /Mortgage Immovable Asset/Property to be enforced | Demand Notice Date and Total Outstanding dues as on 27.05.2024 |
|---------|---|---|---|
| 1 | DELO0000002346 Mr. Nafees House No.120, Gali No.3, Navneet Vihar, Khoda Colony, Near Elahi Masjid, Ghaziabad, Noida Uttar Pradesh -201309 Mrs. Sayada House No.120, Gali No.3, Navneet Vihar, Khoda Colony, Near Elahi Masjid, Ghaziabad, Noida Uttar Pradesh -201309 | Property bearing No 18 area measuring 50 sq.yds. out of Khara No 7, situated at Navneet Vihar, Village Khoda, Pargana Loni Tehsil & Distt Ghaziabad U.P. - 201309. Boundaries are mentioned below:- East -Plot Digar Malik West -Plot Digar Malik North -Plot Digar Malik South -Rasta 20 Ft. | 29.05.2024 Rs. 20,24,686/- (Rupees Twenty Lakhs Twenty-Four Thousand Six Hundred Eighty-Six Only) together with further interest and incidental expenses, costs & charges |

The said Borrower(s) / Co-Borrower(s) / Mortgagee(s) are also put to notice that in terms of sub section 13 of section 13, you are hereby legally disallowed from transferring by way of sale, lease or otherwise and also are prohibited to alienate, create third party interest on the secured assets without prior written consent of Encore Arc.

Your attention is also invited to the provisions of sub section 8 of section 13 of the Act in respect of the time available to Mr. Nafees to redeem the underlying secured assets.

Place: Gurugram Date: 29.05.2024
Sd/- (Sachin Kumar) Authorised Officer
Encore Asset Reconstruction Company Private Limited

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Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
CREATIVE LOOMS AND CRAFTS PRIVATE LIMITED

RELEVANT PARTICULARS

| Sr. No. | Particulars | Details |
|---------|--|---|
| 1. | Name of Corporate Debtor | CREATIVE LOOMS AND CRAFTS PRIVATE LIMITED |
| 2. | Date of incorporation of Corporate Debtor | 30-07-1983 |
| 3. | Authority under which Corporate Debtor is incorporated/registered | ROC, Delhi |
| 4. | Corporate Identity Number of Corporate Debtor | CIN:U74899DL1983PTC016257 |
| 5. | Address of Registered Office and Principal Office (if any) of the Corporate Debtor | REGISTERED ADDRESS: H-2, Puschpanji, Dwarka Highway, Next to Bharat Petroleum, New Delhi, Delhi-110061 |
| 6. | Insolvency Commencement Date in respect of the Corporate Debtor | 31-05-2024 (Date of Receipt of Order from NCLT Court Officer: 03-06-2024) |
| 7. | Estimated date of closure of Insolvency Resolution Process | 27-11-2024 (180th day from the date of Commencement of Insolvency Resolution Process) |
| 8. | Name and registration number of the Insolvency Professional acting as interim resolution professional | MR. NARESH KUMAR MUNJAL REGD NO- IBI/ IPA-001/ IP-P00362/2017-2018/10620 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | 125, Second Floor, Kalash Hills, New Delhi, National Capital Territory of Delhi, 110065. Email: nmunjal@ibicases@yahoo.co.in |
| 10. | Address and e-mail to be used for correspondence with the Interim Resolution Professional | 125, Second Floor, Kalash Hills, New Delhi, National Capital Territory of Delhi, 110065. Email: cip.dclg@gmail.com |
| 11. | Last date for submission of claims | 14-06-2024 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional | Not Applicable as per information available with IRP. |
| 13. | Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and (b) Details of Authorized Representatives are available at: | a) To Download the relevant Forms the Web link is: https://ibbi.gov.in/en/home/downloads b) Not applicable as per information available with IRP |

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court IV has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s CREATIVE LOOMS AND CRAFTS PRIVATE LIMITED on 31st May 2024.

The creditors of M/s CREATIVE LOOMS AND CRAFTS PVT LTD, are hereby called upon to submit their claims with proof on or before 14th June, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filing the applicable claim form (specified below in Note 1) along with documentary proofs.

Note: 1
Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for claims by Financial Creditors
Form CA: for claims by Financial Creditors in a Class
Form D: for claims by a workman and employee
Form E: for claims by Authorized Representative of Workmen and Employees
Form F: for claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04.06.2024 (Naresh Kumar Munjal) Interim Resolution Professional
In the Matter of M/s Creative Looms and Crafts Pvt Ltd.
Regn. No. IBI/ IPA-001/ IP-P00362/2017-2018/10620

Cholamandalam investment and Finance Company Limited

Corporate Office: " CHOLA CREST " C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032, India. Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005 Contact No: Mr.. Vinay Kumar Gautam, Mob.No. 8287233717

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagee (s) that the below described immovable properties mortgaged to the Secured Creditor, the Symbolic/Physical possession of which has been taken by the Authorised Officer of Cholamandalam investment and Finance Company Limited the same shall be referred hereafter as Cholamandalam investment and Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/auction-notices>

| S.N. | Account No. and Name of borrower, co-borrower, Mortgagees | Date & Amount as per Demand Notice U/s 13(2) | Descriptions of the property / Properties | Reserve Price, Earnest Money Deposit & Bid Increment Amount (In Rs.) | E-Auction Date and Time, EMD Submission Last Date Inspection Date |
|------|--|---|--|--|---|
| 1. | (Loan Account Nos. X0HEEDL00001528065 and X0HEEDL00001796312) 1. RAJESH KUMAR C-29, Mohan Garden, Uttam Nagar, Near Bus Stop, New Delhi - 110059 2. OM PRAKASH SHARMA C-29, Mohan Garden, Uttam Nagar, Near Bus Stop, New Delhi - 110059 3. SANTOSH KUMAR C-29, Mohan Garden, Uttam Nagar, Near Bus Stop, New Delhi - 110059 4. LATE RATANI PRAKASH THROUGH ITS LEGAL HEIR (DETAILS UNKNOWN) 5. MD. ENTERPRISES Plot No.100B, Baba Haridas Nagar, Ekta Nagar, Najafgarh, Delhi - 110043 | 30.12.2022 Rs. 1,47,35,433/- Type of Possession SYMBOLIC | ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING EASTERN SIDE PORTION AREA ADMEASURING 100 SQ.YDS (ADJACENT TO PROPERTY NO.C-28) (SAID PORTION) PART OF PROPERTY BEARING C-29 ADMEASURING 200 SQ.YDS SITUATED IN THE COLONY KNOWN AS MOHAN GARDEN IN THE AREA OF VILLAGE NAWADA, NEW DELHI WHICH IS BOUNDED AS UNDER :- EAST - PROPERTY NO. C-28, WEST - PROPERTY NO.C-20, NORTH -GALI, SOUTH -ROAD | Rs.80,00,000/- Rs.8,00,000/- Rs.1,00,000/- | 26.06.2024 at 11.00 a.m to 1:00 p.m 25.06.2024, 10.00 am to 5.00p.m As per appointment |

1. ion-notices. For details, help, procedure and online training on e-auction, prospective bidders may contact (Muhammed Rahees - (- 8124000030 / 6374845616, Email id: CholamandamLAP@chola.murugappa.com Ms.Procure247, (Contact Person: Vasu Patel - 9510974587

2. For further details on terms and conditions please visit <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/auction-notices> to take part in e-auction.

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002
Place: DELHI, NCR Date : 05-06-2024
Sd/- Authorised Officer Cholamandalam Investment and Finance Company Limited

Encore Asset Reconstruction Company Private Limited (Encore ARC)
Encore ARC Corporate Office Address: 5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM - 122 002, HARYANA

Demand Notice Under Section 13(2) of Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002, read with Rule 3 of the security interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorized Officer of Encore Asset Reconstruction Company Private Limited, ("Encore ARC") under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the security interest (Enforcement) Rules, 2002, issued demand notices under Section 13(2) of the said Act, on the last known addresses of the following Borrower(s) / Mortgagee(s) / Co-borrower(s), however the same have been returned un-served/undelivered/unclaimed.

Notice is hereby given once again, to the following Borrower(s) / Co-Borrower(s) / Mortgagee(s) to pay to Encore Arc, within 60 days from the date of publication of this notice, the amount indicated herein below, together with further interest, till the date of repayment, failing which Encore Arc shall proceed to take necessary steps towards possession of Secured assets/Mortgaged properties as per section 13(4) of SARFAESI Act 2002 and rules made thereunder.

| Sr. No. | Loan Account No./Name of the Borrower(s)/Co-Borrower(s) & Address | Address of the Secured /Mortgage Immovable Asset/Property to be enforced | Demand Notice Date and Total Outstanding dues as on 27.05.2024 |
|---------|---|---|---|
| 1 | DELO0000002346 Mr. Nafees House No.120, Gali No.3, Navneet Vihar, Khoda Colony, Near Elahi Masjid, Ghaziabad, Noida Uttar Pradesh -201309 Mrs. Sayada House No.120, Gali No.3, Navneet Vihar, Khoda Colony, Near Elahi Masjid, Ghaziabad, Noida Uttar Pradesh -201309 | Property bearing No 18 area measuring 50 sq.yds. out of Khara No 7, situated at Navneet Vihar, Village Khoda, Pargana Loni Tehsil & Distt Ghaziabad U.P. - 201309. Boundaries are mentioned below:- East -Plot Digar Malik West -Plot Digar Malik North -Plot Digar Malik South -Rasta 20 Ft. | 29.05.2024 Rs. 20,24,686/- (Rupees Twenty Lakhs Twenty-Four Thousand Six Hundred Eighty-Six Only) together with further interest and incidental expenses, costs & charges |

The said Borrower(s) / Co-Borrower(s) / Mortgagee(s) are also put to notice that in terms of sub section 13 of section 13, you are hereby legally disallowed from transferring by way of sale, lease or otherwise and also are prohibited to alienate, create third party interest on the secured assets without prior written consent of Encore Arc.

Your attention is also invited to the provisions of sub section 8 of section 13 of the Act in respect of the time available to Mr. Nafees to redeem the underlying secured assets.

Place: Gurugram Date: 29.05.2024
Sd/- (Sachin Kumar) Authorised Officer
Encore Asset Reconstruction Company Private Limited

INDUSIND BANK FINANCIAL RESTRUCTURING & RECONSTRUCTION GROUP, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of immovable properties mortgaged to IndusInd Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules 2002. Notice is hereby given to the public in general and to the Borrower / Mortgagees / Guarantors in particular that the Authorised Officer of IndusInd Bank Limited has taken **Physical Possession** of the following property(ies) mentioned pursuant to demand raised vide notice issued under Section 13(2) of the Act in the following loan account with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS" for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the said property(ies). The sale of the below mentioned properties shall be conducted by way of E-auctions through web portal: <https://www.bankauctions.com>

| Name of Account/ Mortgagees/ Guarantors | Amount as per Demand Notice & Demand Notice Date |
|---|---|
| 1. M/s Dharam Steels (Borrower) 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 2. Mr. Nitin Jain (Guarantor) S/o Mr. Dharam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 3. Mr. Dharam Chand Jain (Guarantor), 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 4. Mrs. Pratibha Devi (Guarantor) W/o Mr. Dharam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 5. Mrs. Renu Jain (Guarantor) W/o Mr. Atin Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, 6. Mr. Sachin Bajaj (Guarantor) S/o Mr. Dharam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, Also at: 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 7. Mr. Dharam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, 8. M/s Vishwas Steels, 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 9. M/s Dharam Steels, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 10. M/s Bajaj Industries, 276/23, Tikamganj, Kesarganj, Ajmer-305001 | Rs. 2,47,61,930/- as on 30.06.2021, and further interest thereon @12.90% per annum from 01.07.2021 and any costs, charges, expenses incurred thereon, thereon. Demand Notice Date: 06.07.2021 |
| 1. M/s Vasupujya Industries (Borrower) 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 2. Mrs. Pratibha Devi (Guarantor) W/o Mr. Dharam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 3. Mrs. Bhawana Jain W/o Mr. Atin Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 4. Mrs. Renu Jain (Guarantor), 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 5. Mr. Varsha Jain W/o Mr. Nitin Jain, 276/23, Tikamganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 6. Mr. Sachin Bajaj (Guarantor) S/o Mr. Dharam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, Also at: 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 7. Mr. Dharam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, 8. M/s Vishwas Steels, 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 9. M/s Dharam Steels, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 10. M/s Bajaj Industries, 276/23, Tikamganj, Kesarganj, Ajmer-305001 | Rs. 49,43,343/- as on 30.06.2021, and further interest thereon @12.05% per annum from 01.07.2021 and any costs, charges, expenses incurred thereon, thereon. Demand Notice Date: 20.07.2021 |
| 1. M/s Vishwas Steels (Borrower), 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 2. Mrs. Pratibha Devi (Guarantor) W/o Mr. Dharam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 3. Mrs. Bhawana Jain (Guarantor) W/o Mr. Atin Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 4. Mrs. Renu Jain (Guarantor) W/o Mr. Dilip Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 5. Mr. Varsha Jain W/o Mr. Nitin Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 6. Mr. Sachin Bajaj (Guarantor) S/o Mr. Dharam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 7. Mr. Dharam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, 8. M/s Vishwas Steels, 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 9. M/s Dharam Steels, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 10. M/s Bajaj Industries (Guarantor), 276/23, Tikamganj, Kesarganj, Ajmer-305001 | Rs. 81,15,573/- as on 30.06.2021, and further interest thereon @12.90% per annum from 01.07.2021 and any costs, charges, expenses incurred thereon, thereon. Demand Notice Date: 20.07.2021 |
| 1. M/s Bajaj Industries (Borrower) 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: Works at NH-8, Bypass, Near Adinath Creaser Village-Palra, Ajmer, 2. Mr. Sachin Bajaj (Prop. & Guarantor) S/o Mr. Dharam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, Also at: 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 3. Mr. Dharam Chand Jain (Guarantor), 276/23, Tikamganj, Kesarganj, Ajmer-305001, 4. Mrs. Pratibha Devi (Guarantor) W/o Mr. Dharam Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 5. Mrs. Renu Jain (Guarantor) W/o Late Mr. Dilip Chand Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, 6. Mr. Varsha Jain (Guarantor) W/o Mr. Nitin Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 7. Mrs. Bhawana Jain (Guarantor) W/o Mr. Atin Jain, 276/23, Tikamganj, Kesarganj, Ajmer-305001, Also at: 269/23, Tikamganj, Kesarganj, Ajmer-305001, 8. M/s Vishwas Steels (Guarantor), 226/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 9. M/s Dharam Steels (Guarantor), 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan, 10. M/s Vasu puja Industries (Guarantor), 276/23, Tikamganj, Kesarganj, Ajmer-305001 Rajasthan | Rs. 7,51,116/- as on 30.06.2021, and further interest thereon @12.90% per annum from 01.07.2021 and any costs, charges, expenses incurred thereon, thereon. Demand Notice Date: 16.07.2021 |

All that piece and parcel of immovable residential property situated at 269/23, Tikamganj, Kesarganj, Ajmer measuring 452.12 sq. yards owned by Mrs. Pratibha Devi, Renu Jain, Varsha Jain and Bhawana Jain.

| Details of properties | Reserve Price | Date & time of E-Auction | Last Date of Bid Submission |
|-----------------------|----------------|--------------------------|-----------------------------|
| | Rs. 2.02 Crore | 26.06.2024 | 24.06.2024 |
| | Rs. 20.20 Lac | From 10.00 AM | up to |
| | Rs. 1.00 Lac | to 11.00 AM | 5:00 PM |

Name and contact details of Authorised Officer- Yatendra Kumar, Mobile No. 9990799379, E-mail ID: kumar.yatendra@indusind.com

TERMS & CONDITIONS: 1. The interested bidders shall submit their EMD details and documents through Web Portal: <https://www.bankauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com>) through Login ID & password. The EMD shall be payable through NEFT / RTGS in the following account: 00053564604005, IFSC Code - INDB0000005 latest by 5:00 PM on or before the dates mentioned in the table above. Please note that the Cheques shall not be accepted as EMD amount. 2. The Bank shall however not be responsible for any outstanding statutory dues / encumbrances / tax arrears, if any. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property(ies) & to inspect & satisfy themselves. 3. The intended bidders who have deposited the EMD and require assistance in creating login ID & password, uploading data, submitting bid, training on e-bidding process etc., may contact our service provider M/s C1 India Private Limited, Helpline Nos. 0124-4302020 / 2021 / 2022 / 2023 / 2024, Mr. Mithalesh Kumar, Mob. No. +91-7080804466, email ID: support@bankauctions.com and for any property related query may contact the Authorised Officer as mentioned above in office hours during the working days (10 AM to 5 PM). 4. The highest bid shall be subject to approval of IndusInd Bank Limited. Authorised Officer reserves the right to accept / reject all or any of the offers / bids so received without assigning any reasons whatsoever. His decision shall be final & binding. 5. In case of any default of respective payment within the stipulated period, the sale will automatically stand revoked and the entire deposit made by the bidder together with the earnest money shall be forfeited without any notice and the property(ies) shall be resold. The defaulting bidder shall not have the recourse / claim against the Bank / Authorised Officer. 6. For detailed terms and conditions refer to the Bank's website www.indusind.com and www.bankauctions.com.

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) & RULE 9(1) OF THE SARFAESI ACT,2002

The borrower / guarantors / mortgagees are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of E-Auction, failing which the property will be auctioned / sold and balance due, if any, will be recovered with interest and cost.

Date: 05.06.2024 Place: Ajmer (Rajasthan) Authorised Officer, IndusInd Bank Ltd.

INDUSIND BANK FINANCIAL RESTRUCTURING & RECONSTRUCTION GROUP, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of immovable properties mortgaged to IndusInd Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules 2002. Notice is hereby given to the public in general and to the Borrower / Mortgagees / Guarantors in particular that the Authorised Officer of IndusInd Bank Limited has taken **Physical Possession** of the following property(ies) mentioned pursuant to demand raised vide notice issued under Section 13(2) of the Act in the following loan account with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS" for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the said property(ies). The sale of the below mentioned properties shall be conducted by way of E-auctions through web portal: <https://www.bankauctions.com>

| Name of Account/ Mortgagees/ Guarantors | Amount as per Demand Notice & Demand Notice Date |
|--|--|
| M/s Nabila Impex, Mr. Abdul Qayyum Khan, Mrs. Qadar Jahan Khan | Rs. 47,74,681.75 (Rupees Forty Seven Lac Seventy Four Thousand Six Hundred Eighty One and Paise Seventy Five only) as on 30.06.2022, together with further interest from 01.07.2022 plus cost, charges and expenses etc. thereon. Demand Notice Date: 18.08.2022 |

| Details of properties | Reserve Price | Date & time of E-Auction | Last Date of Bid Submission |
|--|---------------|--------------------------|-----------------------------|
| | | | |
| All that piece and parcel of Mart No. B03/33 (Old Mart No. F-43) situated on the first floor in the commercial building known as INDIA EXPO MART (M/s India Exposition Mart Limited Greater Noida) at Plot No. 25 & 27, Knowledge Park-II, Greater Noida, Gautam Budh Nagar (U.P.) area measuring super area 43.63 sq. mtrs and carpet area 24 sq. mtrs. | Rs. 87.00 Lac | 10.07.2024 | 08.07.2024 |
| | Rs. 8.70 Lac | From 10.00 AM | up to 4:00 PM |
| | Rs. 1.00 Lac | to 11.00 AM | |

Name and contact details of Authorised Officer- Yatendra Kumar, Mobile No. 9990799379, E-mail ID: kumar.yatendra@indusind.com

TERMS & CONDITIONS: 1. The interested bidders shall submit their EMD details and documents through Web Portal: <https://www.bankauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com>) through Login ID & password. The EMD shall be payable through NEFT / RTGS in the following account: 00053564604005, IFSC Code - INDB0000005 latest by 4:00 PM on or before the dates mentioned in the table above. Please note that the Cheques shall not be accepted as EMD amount. 2. The Bank shall however not be responsible for any outstanding statutory dues / encumbrances / tax arrears, if any. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property(ies) & to inspect & satisfy themselves. Property can be inspected with prior appointment with the Authorised Officer. 3. The intended bidders who have deposited the EMD and require assistance in creating login ID & password, uploading data, submitting bid, training on e-bidding process etc., may contact our service provider M/s C1 India Private Limited, Helpline Nos. 0124-4302020 / 2021 / 2022 / 2023 / 2024, Mr. Mithalesh Kumar, Mob. No. +91-7080804466, email ID: support@bankauctions.com and for any property related query may contact the Authorised Officer as mentioned above in office hours during the working days (10 AM to 5 PM). 4. The highest bid shall be subject to approval of IndusInd Bank Limited. Authorised Officer reserves the right to accept / reject all or any of the offers / bids so received without assigning any reasons whatsoever. His decision shall be final & binding. 5. In case of any default of respective payment within the stipulated period, the sale will automatically stand revoked and the entire deposit made by the bidder together with the earnest money shall be forfeited without any notice and the property(ies) shall be resold. The defaulting bidder shall not have the recourse / claim against the Bank / Authorised Officer. 6. For detailed terms and conditions refer to the Bank's website www.indusind.com and www.bankauctions.com.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) & RULE 9(1) OF THE SARFAESI ACT,2002

The borrower / guarantors / mortgagees are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of E-Auction, failing which the property will be auctioned / sold and balance due, if any, will be recovered with interest and cost.

Date: 05.06.2024 Place: Greater Noida Authorised Officer, IndusInd Bank Ltd.

INDUSIND BANK FINANCIAL RESTRUCTURING & RECONSTRUCTION GROUP, 11th

